

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011  
(CC 20686/2011)  
(From the judgement and order dated 10/02/2011 in ITA No.544/2008  
of The HIGH COURT OF DELHI AT N. DELHI)

C.I.T-II CEN.REV.BUILDING

Petitioner(s)

VERSUS

M/S VASISTH CHAY VYAPAR LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP, exemption from filing  
c/c of the impugned order and office report)

Date: 16/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.K. PATNAIK  
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Mr. Gaurab Banerji, ASG.  
Ms. A. Subhashini, Adv.  
Ms. Anil Katiyar, Adv.  
Mr. Arjun Krishnan, Adv.  
Mr. B.V. Balaram Das, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Exemption allowed.

Issue notice on the application for  
condonation of delay as also on the special leave  
petition.

Dasti service, in addition, is granted.

Tag this petition with S.L.P. (C) No.23974  
of 2011.

[ Alka Dudeja ]  
A.R.-cum-P.S.

[ Madhu Saxena ]  
Assistant Registrar